

(b) How were they compensated?

The Minister of Labour (Shri V. V. Giri): (a) A statement showing the available information is attached. [See Appendix V, annexure No. 27.]

(b) Payment of compensation for injuries or death caused as the result of accidents is governed by the provisions of the Workmen's Compensation Act, 1923, or similar legislation which may have been in force prior to 1st April 1951 in the States which now form part of Rajasthan. As this Act is administered by the State Governments, the Government of India have no precise information on the point.

FACTORIES ACT, 1948

325. Shri P. Ramaswamy: Will the Minister of Labour be pleased to state in how many States the provisions of the Factories Act 1948 relating to canteens, creches, rest houses etc., have not been enforced so far?

The Minister of Labour (Shri V. V. Giri): The administration of the Factories Act, 1948, is the responsibility of State Governments and consequently no detailed information regarding the factories which have not provided canteens, creches, rest rooms etc. is readily available. All State Governments except Bhopal and Manipur have framed rules under the above Act, and have brought them into force. The implementation of rules relating to canteens, creches, etc., involves, in many cases, the construction of new buildings requiring release of controlled building materials such as steel and cement. This naturally takes time and therefore, the Factories Rules of most of the State Governments provide for notifying the dates by which these amenities should be provided.

FACTORIES (EXTENSION)

326. Shri P. Ramaswamy: Will the Minister of Labour be pleased to state the total number of applications received in each of the Parts A, B and C States by the Chief Inspectors of factories for the erection of new factories or for the extension of the existing factories since the enforcement of the provisions of Section 8 of the Factories Act, 1948?

The Minister of Labour (Shri V. V. Giri): The information asked for is not readily available as the administration of the Factories Act falls within the jurisdiction of State Governments. The information is, however, being collected.

EMPLOYEES' PROVIDENT FUND SCHEME

327. Shri Tushar Chatterjee: Will the Minister of Labour be pleased to state:

(a) whether the State Board for West Bengal for the purpose of administering the Employees' Provident Fund Scheme has been set up; and

(b) if not, when it will be set up?

The Minister of Labour (Shri V. V. Giri): (a) Not yet.

(b) As soon as the Central Government have established the scheme on a firm footing. This will take about a year. Meanwhile a Regional Committee, as envisaged in paragraph 4 of the Scheme, will be set up. Steps have already been taken to invite nominations to the Committee.

CHOLERA, PLAGUE AND SMALL POX

328. Shri Veeraswamy: Will the Minister of Health be pleased to state:

(a) the names of States where cholera, plague and small pox frequently occur;

(b) the number of people attacked by each of these epidemics last year (1951-52) (Statewise);

(c) the number of deaths on account of each of these epidemics; and

(d) whether the incidence was on the decrease or increase over that of the previous year?

The Minister of Health (Rajkumari Amrit Kaur): (a) Cholera and small-pox occur practically in all States in India. Regular information is available only as regards Part A States and the Part C States of Delhi, Ajmer and Coorg. Plague occurs to an appreciable extent in Madhya Pradesh and Uttar Pradesh and is practically absent in Ajmer, Assam, Coorg and Delhi.

(b) and (c). Reliable figures of the number of victims of each of these epidemics are not available as a substantial proportion of the actual cases are not reported. Reporting of deaths from these epidemics is, however, somewhat more satisfactory. A statement showing available information regarding the number of deaths (State-wise) on account of cholera, small-pox and plague for the years 1949 and 1950 is placed on Table of the House. [See Appendix V, annexure No. 28.]

The final figures for 1951 are not yet available for all the States.

(d) As reliable figures of incidence are not available comparison is not possible.